

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3958

ANSWERED ON:18.02.2014

JOINT NATIONAL AGRICULTURAL INNOVATION PROJECT

Karunakaran Shri P.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Indian Council of Agricultural Research (ICAR) and the World Bank have been implementing a joint National Agricultural Innovation Project (NAIP) in the country;
- (b) if so, the objectives of the said project;
- (c) the details of the funds released so far by the World Bank under the said project along with their terms and conditions; and
- (d) the extent to which post-harvest losses have been reduced since the implementation of the said project?

Answer

MINISTER OF STATE FOR AGRICULTURE & FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a) Yes, Madam. Indian Council of Agriculture Research (ICAR) and the World Bank have implemented a joint National Agricultural Innovation Project (NAIP) in the country.

(b) The overall objective of the NAIP is to facilitate an accelerated and sustainable transformation of the Indian agriculture so that it can support poverty alleviation and income generation through collaborative development and application of agricultural innovations by the public organizations in partnership with farmers' groups, the private sector and other stakeholders.

(c) The details of Budget are as follows:- Sanctioned Budget: USD 250 million Share of the World Bank: USD 200 million Share of Government of India: USD 50 million Date of approval: April 18, 2006 Effective Date: September 18, 2006 Date of termination: 30 June, 2014

Till date, an amount of US\$ 175.87 million against the expenditure of Rs. 1072.13 crores has been reimbursed by the World Bank. The World Bank reimburses 80% of the actual expenses.

There are two credit agreements (No. 4161 and No. 4162) that cover the assistance. Both the agreements carry a commitment charge on the principal amount of the credit not withdrawn from time to time at a rate to be set as of June 30 of each year, but not to exceed the rate of one-half of one percent (1/2 of 1%) per annum. Further, these agreements also carry a liability of a service charge at the rate of three-fourths of one percent (3/4 of 1%) per annum on the principal amount of the credit withdrawn and outstanding from time to time. The interest applicable is at the rate of three percent (3%) per annum on the principal amount of the credit withdrawn and outstanding from time to time.

(d) The developed and implemented technologies are helping in reducing the post-harvest losses of various commodities in most parts of the country.